

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 8.8.2000

QA 512/99

Gopi Chand, Jr. Shop Supdt. O/o Chief Works Manager, Loco Workshop, W/Rly, Ajmer.

... Applicant

V/s.

1. Union of India through General Manager, W/Rly, Churchgate, Mumbai.
2. Chief Works Manager, Loco Workshop, W/Rly, Ajmer.
3. Dvl. Personnel Officer, W/Rly, Ajmer Dn., Ajmer.

... Respondents

CORAM:

HON'BLE MR. S. K. AGARWAL, MEMBER (J)

HON'BLE MR. N. P. NAWANI, MEMBER (A)

For the Applicant ... Mr. J. K. Kaushik

For the Respondents ... Mr. R. G. Gupta

O R D E R

PER HON'BLE MR. S. K. AGARWAL, JUDL. MEMBER

In this OA, relief sought by the applicant is to quash the impugned charge-sheets, at Annexures A/1 & A/2, and order dated 31.7.99, at Annexure A/3, rejecting the claim of ~~the~~ leave encashment and to direct the respondents to release all the retiral benefits i.e. pension, DCRG, leave encashment, commutation of pension etc. Alternative prayer has also been sought to direct the respondents to finalise the disciplinary proceedings instituted against the applicant within two months and to allow all consequential benefits.

Surender

2. Reply was filed. In the reply it is admitted by the respondents that charge-sheets are given to the applicant

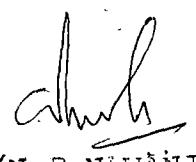
which are pending in inquiry.

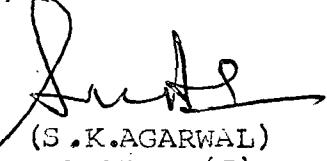
3. Learned counsel for the applicant submits that against the charge-sheets, at Annexures A/1 and A/2, inquiry has not been completed since 1995. He submits that necessary direction may be given to the respondents to complete the disciplinary inquiry against the applicant within a specified period. The learned counsel for the applicant does not press the prayer of leave encashment and other retiral benefits at this stage.

4. Heard the learned counsel for the parties.

5. In view of the averments made in the OA and reply filed by the respondents, it is just and proper to direct the respondents to complete the disciplinary proceedings pending against the applicant as expeditiously as possible.

6. We, therefore, dispose of this OA with a direction to the respondents to complete the inquiry pending against the applicant in pursuance of the charge-sheets at Annexures A/1 and A/2, ~~within~~ within six months from the date of passing of this order. The applicant is also directed to cooperate in the inquiry proceedings so that inquiry may be completed within the period so fixed. No order as to costs.


(N.P.NAWANI)
MEMBER (A)


(S.K.AGARWAL)
MEMBER (J)